

FORM A
PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF STANLEY HOTEL & RESORTS PRIVATE LIMITED

RELEVANT PARTICULARS	
1.	Name of corporate debtor Stanley Hotel and Resorts Private Limited.
2.	Date of incorporation of corporate debtor 01 August 2011
3.	Authority under which corporate debtor is incorporated / registered ROC Delhi
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor U55101DL2011PTC223088
5.	Address of the registered office and principal office (if any) of corporate debtor E-104, Greater Kailash Enclave Part-1, New Delhi-110048.
6.	Insolvency commencement date in respect of corporate debtor 27/02/2024
7.	Estimated date of closure of insolvency resolution process 25/08/2024
8.	Name and registration number of the insolvency professional acting as interim resolution professional Vinay Bansal IBBI/IPA-001/IP-P00989/2017-18/11629
9.	Address and e-mail of the interim resolution professional, as registered with the Board 7D-Row Building, Surya Vihar sector-21, Gurugram, Haryana -122016 Email- cirp.stanleyhotel@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional 7D-Row Building, Surya Vihar sector-21, Gurugram, Haryana -122016 Email- cirp.stanleyhotel@gmail.com
11.	Last date for submission of claims 16/03/2024
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional NA
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class) 1. 2. 3.
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at: Web link: https://ibbi.gov.in/en/home/downloads.... Physical Address: NA

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the M/s Stanley Hotel and Resorts Private Limited on 27.02.2024. The creditors of M/s Stanley Hotel and Resorts Private Limited, are hereby called upon to submit their claims with proof on or before 16/03/2024 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [specify class] in Form CA.: NOT APPLICABLE

Submission of false or misleading proofs of claim shall attract penalties.

Name and Signature of Interim Resolution Professional
Date and Place

: Vinay Bansal
: 01-03-2024, Gurugram

